## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:3315 ANSWERED ON:31.08.2012 DGCA ON AIR FARES Aaron Rashid Shri J.M.;Jaiswal Shri Gorakh Prasad ;Punia Shri P.L. ;Rajesh Shri M. B.;Rama Devi Smt. ;Shanavas Shri M. I.;Yadav Shri Ranjan Prasad

## Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Directorate General of Civil Aviation (DGCA) is planning to set up information technology infrastructure to collate airlines ticketing data to determine the cost etc. per passenger;

(b) if so, the details thereof and the time by which the system is likely to commence functioning;

(c) whether the Government has taken note of some private airlines indulging in unfair trade practices/anti-competitive pricing policies;

(d) if so, whether the Government has taken/proposes to take any steps to curb these practices and regulate air fares;

(e) if so, the details thereof and the current mechanism in place to monitor and regulate pricing practices followed byairlines including the action taken against an airline for breaching upper level of fare bracket; and

(f) the steps taken by the Government to set up more effective mechanism in this regard including making changes in the current policy framework to deal with the issue of pricing?

## Answer

## MINISTER OF THE STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) and (b):- No Madam, there is no such plan.

(c) to (f): It came to the notice of Directorate General of Civil Aviation (DGCA) in March 2012 that certain airline tickets were being sold under opaque/bargain fare wherein the identity of the airline and flight details were not displayed upfront.

DGCA issued a Public Notice directing the airlines to mmediately withdraw participation from such schemes. At present, no scheduled domestic airlines is participating in opaque/bargain fares.

DGCA has issued Civil Aviation Requirements (CAR) Section 3, series M, Part III on Computer Reservation System (CRS)/Global Distribution System (GDS), which has the provision that subscriber shall not make fictitious reservations in the CRS/GDS and shall not resort to any abusive ticketing practice.

Air fares applicable for domestic passengers are determined by marketforces and therefore are not fixed by Government. With a view to maintain transparency in tariff publication, Directorate General of Civil Aviation (DGCA) has taken following steps:-

# Scheduled domestic airlines have been directed to display established tariff route-wise and fare category-wise in their websites, on monthly basis and also to notify any significant and noticeable changes to DGCA within 24 hrs of effecting such a change.

# A Tariff Analysis Unit has been set up in DGCA to monitor tariff on regular basis at periodic intervals.

DGCA has not noted any significant hike in fares beyond fare band communicated to it by airlines.